

12.05 hrs.

**COMMITTEE ON WELFARE OF
SCHEDULED CASTES AND SCHE-
DULED TRIBES**

**THIRTY-FIFTH AND THIRTY-SIXTH
REPORTS OF STUDY TOURS**

SHRI SAKTI KUMAR SARKAR (Jaynagar): I present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(1) Third-fifth Report on the Ministry of Agriculture and Irrigation (Department of Agriculture)—Reservations for Scheduled Castes and Scheduled Tribes in the Indian Council of Agricultural Research (Headquarters) the Indian Agricultural Research Institute and the Directorate of Extension.

(2) Thirty-sixth Report on Action Taken by Government on the recommendations contained in their Twenty-seventh Report on the Ministry of Finance (Department of Banking)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Reserve Bank of India and its Associate Institutions.

(3) Report of Study Tour of Study Group I of the Committee on its visit to Bombay, Poona, Goa, Bangalore, Madras and Hyderabad, during January, 1975.

(4) Report of Study Tour of Study Group II of the Committee on its visit to Calcutta and Andaman & Nicobar Islands in January, 1975.

**PETITION RE. GRIEVANCES OF
WORKERS OF RAYON FACTORIES**

SHRI DINEN BHATTACHARYYA (Serampore): I beg to present a petition signed by Shri S. K. Das and others regarding grievances of workers of the Rayon factories.

This is the report which was published in 1959 and this Government have not implemented the recommendations made therein. Seven thousand workers are involved.

**STATEMENT RE. PROBLEMS OF
REFUGEES FROM FORMER EAST
PAKISTAN IN WEST BENGAL**

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): Since I gave an assurance in the Parliament that Government of India is seriously considering the question of rehabilitation of the refugees in West Bengal, it is proposed to set up very shortly a Working Group consisting of representatives of the State Government of West Bengal, Planning Commission, Finance Ministry of Government of India and the Department of Rehabilitation of the Government of India to urgently identify the rehabilitation schemes which need to be initiated or continued, to merge as many of them as possible with the development schemes of the State Government; and to assess the financial assistance which may be needed. It is hoped that the Working Group will submit a report as soon as possible.

SHRI SAMAR GUHA (Contai): I draw your attention to the fact that when I had raised a question about this matter, the hon. Minister had said that he was going to reply to that in the course of the statement that he was going to make. This is on record. As regards the question that I had raised, he does not utter a word in the statement he has made. What am I to do? Just an hour ago, in reply to one of my questions, he said he would deal with it in the statement he was going to make.

MR. SPEAKER: This was already prepared. You asked another one.

SHRI SAMAR GUHA: He said that in the course of his reply to the point raised by Shri Dinen Bhattacharyya he would deal with it and reply to my question. He categorically said it.

MR. SPEAKER: I will ask him to do it, if he has said it. I will see the proceedings. If it is there, I will ask him.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I wrote to you....

MR. SPEAKER: You write about so many things.

SHRI JYOTIRMOY BOSU: This is about item 19 on today's agenda. This item should not have come on the agenda because yesterday the hon. Deputy-Speaker who was in the Chair had clearly ruled....

MR. SPEAKER: I have not yet come to that. Shri Pranab Kumar Mukherjee.

DEMANDS FOR EXCESS GRANTS (GENERAL), 1972-73

STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General), for 1972-73.

13.08 hrs.

MAINTENANCE OF INTERNAL SECURITY (AMENDMENT) BILL— Contd.

MR. SPEAKER: The House will take up further consideration of the following motion moved by Shri K. Brahmananda Reddy on the 7th May, 1975, namely:—

“That leave be granted to introduce a Bill further to amend the Maintenance of Internal Security Act, 1971”.

Shri K. Brahmananda Reddy was on his legs.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I want to make a submission. I have written to you earlier.

I am surprised to see this item No. 19 put in the list of business today because yesterday it was sufficiently cleared by the Chair that the Bill suffered from a number of disabilities and unless the Bill was rectified, it could not be introduced.

MR. SPEAKER: Let him complete his speech.

SHRI JYOTIRMOY BOSU: The same Bill cannot come in the list of business unless it is redrafted. I want to quote what the Chair had said. Earlier Shri K. Brahmananda Reddy had said:

“If you think that this section needs a re-wording, if you so want as to convey the intention of the Bill, I will have no objection”.

Shri Brahmananda Reddy again said:

“I have no objection. After all, the intention is that in the north-eastern region, there is insurgent activity and there is likelihood of its continuance and you must give sufficient opportunity to the security forces to apprehend those insurgent activities.”